

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

20

CP-182/95 in

OA No-895/90

New Delhi, this the 25th day of August 1995

Hon'ble Shri N.V.Krishnan, Vice-Chairman(A)

Hon'ble Smt Lakshmi Swaminathan, Member(J)

Girdhar Singh
S/o Sh- Bhim Sen
Deptt Store Keeper-II,
Under Asstt. Controller of
Stores, Northern Railway,
Diesel Shed, Tughlakabad &
Resident of Adrash Colony, Shalla Garh,
Palwal Distt; Faridabad(Haryana)

.... Applicant

(By Advocate:Sh. P.L.Mimroth)

Versus

1. Union of India
through General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Controller of Stores,
Northern Railway,
Baroda House,
New Delhi.
3. Deputy Controller of Stores,
Northern Railway,
General Stores, Shakurabasti,
Delhi.
4. Senior Personnel Officer(R.P.)
Northern Railway, Baroda House,
New Delhi.

(By Advocate: None)

.... Respondents

ORDER (Oral)

Hon'ble Shri N.V.Krishnan, Vice-Chairman, A

We have heard him- The direction issued on 8-8-94
wast that the applicant should be heard and order should
be passed. It is admitted that the applicant was heard
when he pointed out with the relevant rules, and order has
been passed. The grievance is that it is not in accordance
with rules. ^{u be} that can not ~~right~~ to a cause of action in
contempt. The Tribunal will not decide whether the order

passed is in accordance with Rules or not. Hence no case has been made out. The petition is, therefore, dismissed with liberty to the applicant, ^{to challenge the order} in accordance with Law.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member(J)

N.V.Krishnan
25.8.95

(N.V.Krishnan)
Vice-Chairman(A)